

**MINISTRY OF RAILWAYS
(RAIL MANTRALAYA)**

RAILWAY BOARD (RAIL BOARD)

1. Government Railways- All matters, including those relating to Railway revenues and expenditure, but excluding Railway Inspectorate and Railway Audit.
2. Non-Government Railways – Matters in so far as provision for control by the Ministry of Railways, Railway Board as provided in the Railways Act, 1989 (24 of 1989) or in the contracts between the Government and Railways, or in any other statutory enactments, namely, regulations in respect of safety, maximum and minimum rates and fares, etc. excluding the item of work allocated to the Department of Urban Development.
3. Parliament Questions regarding offences relating to pilferage of railway property other than offences relating to crime on Government Railways and Non-Government Railways.
4. Administration of pension rules applicable to Railway employees.